

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:141
ANSWERED ON:19.11.2009
COMPLIANCE WITH QUOTA NORMS OF SC AND ST
Lal Shri Kirodi

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether many of the Public Sector Undertakings are not complying with the quota reserved for the Scheduled Castes and Scheduled Tribes;
- (b) if so, the details thereof; and
- (c) the action taken by the Government against the erring Public Sector Undertakings and measures taken to implement the reserved quota in the Public Sector Undertakings?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI ARUN YADAV)

(a) & (b) The present policy provides 15% reservation in recruitment for candidates belonging to the Scheduled Castes (SC) and 7.5% for those belonging to the Scheduled Tribes (ST) in the Central Public Sector Enterprises (CPSEs). As per the data available in Public Enterprises Survey 2007-08, in respect of 206 CPSEs as on 1.1.2008, the overall representation of SCs in CPSEs is 18.83% and that of STs, is 8.38%.

(c) Instructions on Reservation Policy for SCs and STs issued from time to time by Department of Personnel & Training have been extended by Department of Public Enterprises (DPE) to the Ministries/Departments concerned with CPSEs for compliance by CPSEs under their administrative control. Instructions issued by Department of Personnel & Training towards launching a fresh Special Recruitment Drive to fill up the backlog reserved vacancies of SCs and STs have also been extended by DPE to all Government Departments /Ministries concerned with CPSEs for implementation by the CPSEs.